

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 37/99

Thursday this the 14th day of June, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

M. Vilasachandran
S/o P. Madhava Panicker
Diesel Assistant, Southern Railway
Quilon.
Residing at "Veena Vihar"
Near Sankesh Hospital, Kadamukku
Quilon.Applicant

By advocate Mr. T.C.Govindaswamy

Versus

1. Union of India represented by
The General Manager, Southern Railway
Headquarters Office, Park Town P.O.
Madras.
2. The Senior Divisional Mechanical Engineer
Southern Railway, Trivandrum Division
Trivandrum.
3. The Senior Divisional Personnel Officer
Southern Railway, Trivandrum Division
Trivandrum.Respondents

By advocate Mr.K.V.Sachidanandan

The application having been heard on 14th June, 2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash A-5 & A-6 and to direct the
respondents to refund the amount so far recovered from his
salary in the light of A-5 & A-6 forthwith with interest
at 12% per annum.

2. After having argued the OA at length by both sides,
learned counsel for the applicant submitted that as rival
contentions are to be considered in the first instance by
the Administration, it is suffice to permit the applicant
to submit a representation to the General Manager, Southern
Railway, Chennai for redressal of his grievance and to direct
the General Manager, Southern Railway, Chennai to pass a
considered order within a time frame.



3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

4. Accordingly, the applicant is permitted to submit a representation to the General Manager, Southern Railway, Chennai through proper channel within one month from today. If such a representation is received, the General Manager, Southern Railway, Chennai shall consider the same and pass appropriate orders within three months from the date of receipt of the representation.

5. OA is disposed of as above.

Dated 14th June, 2001.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

Annexures referred to in this order:

- A-5 True copy of the letter No. V/P.483/M dated 7.10.98 issued by the 3rd respondent.
- A-6 True copy of the letter No. V/P.483/IV/Mech. dated 9.12.98 issued by the 3rd respondent.